

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/670/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B. Chakraborty,
District & Sessions Judge,
Dhemaji.

Dated Guwahati the 31st January, 2020.

Sub: Earned Leave and Station Leave.

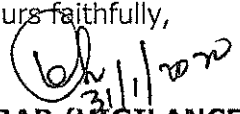
Ref:- Your Letter No. DJDH/406/2020 dated 31.01.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 29 (twenty-nine) days Earned Leave w.e.f. 01.02.2020 to 29.02.2020 (sufficing 01.03.2020) along with station leave permission w.e.f. the evening of 31.01.2020 till the morning of 02.03.2020, subject to the submission of the leave admissibility report.

The senior most Judicial Officer of the station will be the in charge of the Court and Office of the District & Sessions Judge, Dhemaji in your absence.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-48/2017/671-A, dated 31.1.2020
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of leave application of the officer is enclosed herewith for leave admissibility report.
- ✓ 2. Systems Analysts, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)